

ITEM NO.24

COURT NO.14

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 39885/2024

(Arising out of impugned final judgment and order dated 15-02-2024 in SA No. 766/2023 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

DR. KOSHENDRA PAL SINGH & ORS.

Respondent(s)

(IA No.238464/2024-CONDONATION OF DELAY IN FILING and IA No.238461/2024-EXEMPTION FROM FILING O.T. and IA No.238467/2024-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS and IA No.238465/2024-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.238466/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 04-11-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) Mrs. Garima Prashad, A.A.G.
Dr. Vijendra Singh, AOR
Ms. Apurva Singh, Adv.
Ms. Divyakshi Singh, Adv.
Ms. Nikita Tiwari, Adv.

For Respondent(s) Mr. Rohit Amit Sthalekar, AOR
Mr. Purnendu Bajpai, Adv.
Mr. Shashank Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List the instant petition along with SLP (C) No. 7697 of 2024
after two weeks.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)